

**GOVERNMENT OF INDIA
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA
UNSTARRED QUESTION NO. 3507
TO BE ANSWERED ON WEDNESDAY, THE 8TH AUGUST, 2018**

CORRUPTION UNDER MPLAD SCHEMES

3507. DR. PRABHAS KUMAR SINGH:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether cases of corruption/ irregularities in the implementation of schemes under MPLADS have come to the notice of the Government during the last three years and if so, the details thereof and the reasons therefor;**
- (b) the punitive action taken by the Government in this regard along with the funds recovered therefrom; and**
- (c) the other corrective steps taken/ being taken by the Government for effective implementation of the said scheme in the country?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VIJAY GOEL)

(a) and (b) : Implementation of the Members of Parliament Local Area Development Scheme (MPLADS) in the field is undertaken by the District Authorities in accordance with the State Government's technical, administrative and financial rules and in accordance with the Guidelines on MPLADS.

Instances of violation of guidelines/ rules/ irregularities in the implementation of the Scheme come to notice from time to time. In all such cases, District Authorities/ State Governments are advised to take appropriate action in the matter including fund recovery where necessary.

(c): For effective implementation of the scheme, an integrated MPLADS Portal (www.mplads.gov.in) is in operation at macro and micro level. The portal is used for reporting and monitoring of MPLADS funds and status of implementation of works and expenditure incurred. The Ministry also regularly reviews the implementation of the MPLADS through national-level review meeting with officers of State Governments/ Districts and visits to States/ Districts.
